

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.3- IA/1056(AHM) 2024  
In  
C.P.(IB)/187(AHM)2024

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

IDBI Bank Limited  
v/s  
Krupa Sujit Doshi

.....Applicant

.....Respondent

**Order delivered on: 16/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant / RP : Mr. Vinodkumar Shah, PCS

For the Respondent :

**ORDER**  
**(Hybrid Mode)**

**IA/1056(AHM) 2024**

This is an Application filed under Section 99 of the Insolvency and Bankruptcy Code, 2016 for submission of Report by Resolution Professional with regard to acceptance and rejection of the Section 95 Application filed by the Financial Creditor against Personal Guarantor Mrs. Krupa Sujit Doshi, seeking the following prayers in the matter:

- a. Admit and allow this application subject to interpretation on Limitation period by this Hon'ble Tribunal*
- b. Allow marginal delay caused due to constraint beyond the control of the Applicant in submitting the Report.*
- c. Admit C.P. (IB) 187(AHM)2024 and pass an order us 100 of the Code against Mrs. Krupa Sujit Doshi in case this Hon'ble Tribunal finds the application within the limitation period.*
- d. Any other order in the interest of Equity and Justice.*

We have heard the Learned Counsel for the Applicant and perused the record.

Let notices be issued to the Corporate Debtor as well as to the Personal Guarantor returnable on next date. The applicant is directed to collect the notices from the

registry within three days and serve upon the Respondents along with copy of this order through Registered Ad post, Speed-post, Dasti mode as well as paper book on the registered email ID within seven days from the date of this order. The Respondents are directed to reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

List the matter on 13.08.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**